- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) 'Prisons' is a State subject under Entry 4 of List II of the Seventh Schedule to the Constitution of India. Administration and management of prisons is, therefore, the responsibility of respective State Governments who have to plan construction of more prisons to accommodate prisoners.

The Ministry of Home Affairs, however, issues advisories to States/UTs on a regular basis on various measures that can help in reducing overcrowding in Prisons.

Inadequate facilities to paramilitary forces deployed in troubled and sensitive areas

- 75. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether paramilitary forces deployed in troubled and sensitive areas do not get adequate training, facilities and service benefits at par with Indian Army;
 - (b) if so, the reasons therefor;
- (c) how far it is a fact that despite recommendations of the concerned authorities, financial approvals are not forthcoming for upgradation of facilities; and
- (d) the major proposals pending for financial approval and how much further time it will take for their approval?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Specialized training is imparted by the Central Armed Police Forces (CAPFs) to its personnel before deployment in troubled and sensitive areas. Special courses are also conducted for counter insurgency/militancy/naxalism operations with the help of various agencies, who have specialization in the field.

As regards, facilities and service benefits, CAPF personnel deployed at borders are provided with barrack accommodation with cook house, dining hall and toilet blocks. In harsh areas, integrated composite buildings with central heating and freeze

proof toilets are provided. The CAPF personnel deployed in such areas are also entitled to various allowances which *inter alia* include Risk & Hardship Allowance, Medical facilities, Air Courier Services, dedicated rail coaches in some major trains, Central Police Canteen, Recreation and transit camp facilities.

The Government has accepted the recommendations of 7th Central Pay Commission on various allowances to be applied uniformly for Defence and CAPF personnel which *inter alia* include Risk and hardship allowance, Additional free Railway Warrant/LTC etc.

Continuous efforts are made to improve the living conditions of the CAPF personnel, including those deployed at borders.

(c) and (d) Raising of Battalions is done in phased manner over a period of time with provision of meeting the expenditure out of sanctioned budget grant of the respective financial year. The infrastructure is developed as per the authorised norms as and when the battalions are raised. However, the proposals are sanctioned as per the priority indicated by the Force, within the available budget.

Occupancy rate in jails

- 76. SHRI K.C. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether occupancy rate in various jails is 115 per cent at the end of December, 2015 and in terms of numbers it was more than 60,000 additional inmates;
- (b) what is the status between year 2015 and June, 2018, State-wise and jailwise;
- (c) how Government is supplementing efforts of States in constructing new jails, infrastructure and providing facilities to inmates since States have limited finances in this regard;
- (d) whether Government will consider new scheme on lines of Modernisation of Police Force to have a scheme like Modernisation and Expansion of Jails as one-time intervention; and
 - (e) if not, the reasons therefor?